

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No. 317/2010

Sub: Petition for determination of transmission tariff for 400kV D/C Maithon RB-Maithon (PG) transmission line and associated Bay extension at Maithon sub-station under transmission system for start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region from the date of commercial operation to 31.3.2014.

Date of hearing : 12.7.2011

Coram : Dr. Pramod Deo, Chairperson.
: Shri S.Jayaraman, Member
: Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Bihar State Electricity Board, Patna and Others.

Parties present : 1. Shri S.S. Raju, PGCIL
2. Shri M.M Mondal, PGCIL
3. Shri Rajeev Gupta, PGCIL
4. Shri R.B Sharma Advocate, BSEB and JSEB

Record of Proceedings

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of transmission tariff 400 kV D/C Maithon RB-Maithon (PG) transmission line and associated Bay extension at Maithon sub-station (hereinafter referred to as 'the transmission asset') under transmission system for start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region for period from 1.10.2010 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The learned counsel for BSEB and JSEB submitted that he would file reply to the petition shortly. In reply to a query of the Commission as to whether he would require hearing in the matter after filing his reply, learned counsel submitted that further hearing would not be required.

3. The leaned counsel further submitted that there was a huge time over-run of 5 months and cost over-run of ₹ 810 lakh. The reason given by the petitioner

such as additional pile foundation, use of more nos. of tension towers and higher awarded cost etc. do not properly justify the cost over-run. In response, the representative of the petitioner submitted that detailed reply on the issues of time over-run and cost over-run would be submitted before the Commission.

4. The Commission directed the learned counsel of the respondents to file reply, on affidavit, with advance copy to the petitioner, latest by 22.7.2010. Rejoinder, may be filed by the petitioner, latest by 29.7.2011.

5. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)